



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.215/2024/EZ

In The Matter of:

Ashit Das

... Applicant

Versus

The State of West Bengal &  
Ors.

... Respondent(s)



ACTION TAKEN REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF  
THE RESPONDENT NUMBER 02, THE DISTRICT MAGISTRATE &  
COLLECTOR, PURBA MIDNAPORE

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Filed by

*Sibojyoti Chakrabarti*  
SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534



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I, Vaibhav Chaudhary, Son of Gyan Chand Chaudhary, aged about 36 years, by faith -Hindu, by occupation - Government Service, presently posted as the Additional District Magistrate (LR) & District Land & Land Reforms Officer, (D. L. & L. R.O) Purba Medinipur having office at Ganapatnagar, P.O.- Uttar Sonamui, P.S.- Tamluk, District- Purba Medinipur, Pin- 721648, do hereby solemnly declare and say as follows:-

1. That I am presently posted as the Additional District Magistrate and District Land & Land Reforms Officer, Purba Medinipur and I have



made myself well acquainted with the facts and circumstances of the instant case and have gone through the documents and reports pertaining to the subject matter of the instant Original Application and I am authorized and competent to affirm the instant counter affidavit before the Hon'ble Tribunal.

2. That this Action Taken Report is being filed in compliance to the Solemn Order dated 13.02.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench.
3. That the Additional District Magistrate (LR) & District Land & Land Reforms Officer, (D. L. & L. R.O) Purba Medinipur vide letter dated 12.02.2025 has written to the Environmental Engineer, Haldia regional office of the West Bengal Pollution Control Board to take necessary action with respect to the Solemn Order dated 29.01.2025 passed by the Hon'ble Tribunal and also the Solemn Order and the report of B. L. & L.R.O, Ramnagar-I has been enclosed along with the letter.
4. That the Additional District Magistrate (LR) & District Land & Land Reforms Officer, (D. L. & L. R.O) Purba Medinipur vide letter dated 12.02.2025 has written to the Officer-in-Charge, Ramnagar Police Station to take necessary action with respect to the Solemn Order dated 29.01.2025 passed by the Hon'ble Tribunal and also the



✱

Solemn Order and the report of B. L. & L.R.O, Ramnagar-I has been enclosed along with the letter.

Photocopies of both the letters dated 12.02.2025 along with email showing proof of service are collectively annexed herewith and marked with the letter 'R-1'

5. That the deponent craves leave of this Hon'ble Tribunal to file supplementary affidavit bringing on record the Report of the Fact Finding Committee for the smooth adjudication of the instant Original Application.
6. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate  
State of West Bengal *27/02/2025*

*Vaibhav Chaudhary*  
Deponent

District Land & Land Reforms Officer  
Purba Medinipur

S.L. NO. *01/27/02/2025*



SANTOSH KUMAR DATTA  
NOTARY  
90/1A, Hari Ghosh Street  
Kolkata - 700 006  
Regn. No -24 of 1996

Solemnly Affirmed  
&  
Declared before me  
on identification of Advocate,

*S. K. DATTA*  
S. K. DATTA  
NOTARY

*27.02.2025*



VERIFICATION:

I, the deponent herein do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as per records available in the office and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 27<sup>th</sup> Day of January, 2025.

Identified by me

*Sibojyoti Chakraborty*  
Advocate  
State of West Bengal  
27/02/2025

*Vaibhav Chaudhary*

Deponent

District Land & Land Reforms Officer  
Purba Medinipur



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Government of West Bengal  
Office of the District Land & Land Reforms officer  
Purba Medinipur

Vill.- Ganapatnagar :: P.O.- Uttar Sonamui :: P.S.- Tamluk :: Dist.- Purba Medinipur :: PIN- 721648

Memo. No.: 120 / NGT/215/2024/EZ :: Dated: 12 / 02/2025

To  
The Environmental Engineer,  
West Bengal Pollution Control Board,  
Haldia Regional Office,  
Raghunathchak, P.O.- Barghasipur,  
P.S.- Bhabanipur, PIN- 721657  
Purba Medinipur

Sub: OA No.- 215/2024/EZ in the matter of Ashit Das -vs- State of W.B.  
& Ors.

Ref: Order dated- 29.01.2025 as passed by the Hon'ble National Green  
Tribunal (Eastern Zone Bench, Kolkata) in OA No.- 215/2024/EZ

Persuant to the solemn order dated- 29.01.2025 in connection with Original Application being no.- 215/2024/EZ passed by the Hon'ble National Green Tribunal, you are here by requested to take appropriate action as per provision of law.

The solemn Order dated- 29.01.2025 in connection with OA No.- 215/2024/EZ and the report of the BL&LRO,Ramnagar-I are enclosed herewith for ready reference.



' Additional District Magistrate (LR) &  
District Land & Land Reforms Officer,  
Purba Medinipur



dllro purba medinipur &lt;dllropm1@gmail.com&gt;

## OA No.- 215/2024/EZ in the matter of Ashit Das

1 message

dllro purba medinipur <dllropm1@gmail.com>

Wed, Feb 12, 2025 at 5:55 PM

To: SISIR MONDAL <aee26.wbpcb-wb@bangla.gov.in>, aee32.wbpcb-wb@bangla.gov.in

Pl. download the attachment and do the needful.

Y/f,

**Office of the ADM & DL&LRO,  
Purba Medinipur.**

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3 attachments

 **120.pdf**  
248K

 **Order dt. 29th Jan'25 in OA 215-2024-EZ.pdf**  
727K

 **Report from BLLRO,Ram-1 reg. OA 215-2024-EZ.pdf**  
5448K

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**Government of West Bengal**  
**Office of the District Land & Land Reforms officer**  
**Purba Medinipur**

Vill.- Ganapatnagar :: P.O.- Uttar Sonamui ::P.S.- Tamluk ::Dist.- Purba Medinipur :: PIN- 721648

Memo. No.: 121 / NGT/215/2024/EZ :: Dated: 12 / 02/2025

To

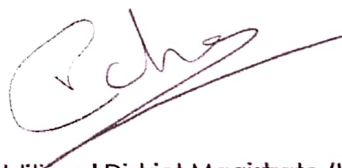
The Officer-in-Charge,  
Ramnagar Police Station,  
Ramnagar :: Purba Medinipur

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& Ors.

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The solemn Order dated- 29.01.2025 in connection with OA No.- 215/2024/EZ and the report of the BL&LRO, Ramnagar-I are enclosed herewith for ready reference.



Additional District Magistrate (LR) &  
District Land & Land Reforms Officer,  
Purba Medinipur



Gmail

dllro purba medinipur <dllropm1@gmail.com>

**OA. No.- 215/2024/EZ in the matter of Ashit Das**

1 message

dllro purba medinipur <dllropm1@gmail.com>

Wed, Feb 12, 2025 at 6:00 PM

To: ramnagarpolicestation@gmail.com

Pl. download the attachment and do the needful.

Y/f,


**Office of the ADM & DL&LRO,  
Purba Medinipur.**


=====  
**DISCLAIMER:**


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**3 attachments**

 **121.pdf**  
231K

 **Order dt. 29th Jan'25 in OA 215-2024-EZ.pdf**  
727K

 **Report from BLLRO,Ram-1 reg. OA 215-2024-EZ.pdf**  
5448K



Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.215/2024/EZ

Ashit Das

Applicant(s)

/ Versus

State of West Bengal

Respondent(s)

Date of hearing: 29.01.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : None

For Respondent(s): Mr. Sibojyoti Chakrabarti, Adv. for State Respondents,  
Mr. Dipanjan Ghosh, Adv. for WBPCB (in Virtual Mode)

**ORDER**

1. Case called out. No one is present on behalf of the Applicant. Notice sent from the office of the Tribunal has been returned with the postal remark "*insufficient address*". We may point out that the notice was sent to the address as mentioned in his letter petition. Therefore, service upon the applicant shall be deemed to be sufficient.
2. Mr. Sibojyoti Chakrabarti, learned Counsel appearing for the State Respondents, Government of West Bengal states that the counter affidavit is ready but e-filing could not be done due to technical defects. Let the counter affidavit be e-filed in the course of the day. Learned Counsel however has filed the hard copy of the affidavit but that will not preclude him from e-filing of the affidavit.
3. Referring to the letter of the Block Land & Land Reforms Officer, Ramnagar-I dated 22.01.2025 (Annexure-'R2'), learned Counsel submitted that there is one hotel namely M/s Relax Resort, Vill – Tajpur, P.O. – Bodhra, P.S. – Mandarmoni Coastal, Dist.: Purba



Medinipur, is located on the sea beach at a distance of about 30 meter from High Tide Line in south-west Latitude 21.647216 degree, Longitude 87.62921 degree, in south-east Latitude 21.647284 degree, Longitude 87.629743 degree, in north-east Latitude 21.648498 degree, Longitude 87.629167 degree and in north-west Latitude 21.647936 degree, Longitude 87.62936 degree. This letter further mentions that the subject plots being No.446 and 453 have been recorded in favour of Mr. Sudip Ghosh, S/o Sagar Ghosh vide LR Khatian No.1876.

4. Mr. Sudeep Ghosh has already been impleaded in the present proceedings as the Respondent No.5 but neither he nor anyone on his behalf is present today. We, therefore, direct the notice to be served upon the Respondent No.5 through the District Magistrate, Purba Medinipur within one week and affidavit of service shall be filed within one week thereafter.
5. The Respondent No.5 may file his counter affidavit within three weeks.
6. The Inspection Report filed by the West Bengal Pollution Control Board (at page no.39 of the paper book) also shows that the unit representative was unable to produce any Consent to Establish (CTE) or Consent to Operate (CTO) from the State Pollution Control Board.
7. The Inspection Report further mentions that at the time of inspection, the hotel representative could not produce any document including the approved Sanctioned Building Plan issued by the competent Authority.
8. We therefore direct the District Magistrate, Purba Medinipur to file his affidavit bringing on record the Action Taken Report to show



what action has been taken by him in respect of the letter of the  
Block Land & Land Reforms Officer, Ramnagar-I dated 22.01.2025.

Let the affidavit be filed within two weeks.

9. **List on 13.02.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

January 29, 2025,  
Original Application No.215/2024/EZ  
SKB

BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH,  
KOLKATA

ORIGINAL APPLICATION  
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For The State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)  
(M): 9007035534.